

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTH
ZONE BENCH AT CHENNAI**

[Original Application under Section 14 r/w Section 15 of the
National Green Tribunal Act, 2010]

Original Application No. 160 of 2020

IN THE MATTER OF:

E.A.S. Sarma & Anr.

...Applicants

Vs.

Union of India & Ors.

... Respondents

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Dated at Chennai on this the 27th day of October 2021

For APR ASSOCIATES


PARTNER

COUNSEL FOR THE 8th RESPONDENT

Ph.No. 7708052367

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**STATUS REPORT FILED GMR ENERGY LTD. – 8TH
RESPONDENT**

I, Ravishankar son of Shri R. Balasubramaniam, aged about 44 years, having office at Third Floor, Old No. 248/New No. 114 Royapettah High Road, Royapettah, Chennai – 600014, do hereby solemnly affirm and state as under:

1. That I am the authorized signatory of the Respondent No. 8 Company and as such I am well aware of the facts and circumstances of the case.
2. I am filing the present affidavit in terms of the orders of this Hon'ble Tribunal. I further respectfully state that the 8th Respondent has already submitted a status report highlighting the various aspects of the restoration work carried out by the 8th Respondent for restoring the mangroves under the supervision of Andhra Pradesh Maritime Board and by engaging a qualified consultant/expert. I respectfully crave leave of this Hon'ble



Tribunal to read and refer to the contents of the same and the contents thereof are not reiterated for the sake of brevity.

3. I reiterate that the following are the expenditure incurred by the 8th Respondent with respect to the restoration work:

Vendor Name	Details of Work	Contract Price (Rs)
Kumar Tippers Transport	Creation of Canals for free flow of sea water	4,92,000
Sai Durga Builders	Removal of Bund, Debris, muck and other waste material	88,500
Sai Durga Builders	Extension of Canals	58,000
Sai Durga Builders	Additional samplings	92,040
Ravi Shankar T	Consultant for Mangrove rehabilitation	2,25,000
Sai Durga Builders	Rehabilitation and maintenance of affected mangroves area for 3 months	5,31,000
Sai Durga Builders	Additional mangroves Rehabilitation works	7,43,000

4. I respectfully state that at present mangrove saplings are healthy and well established. The height of saplings varies from 110 cms to 120 cms, which indicates that the mangroves are establishing very well and restoration of mangroves through canal based interventions was undertaken which has resulted the better growth of



mangroves saplings and natural regeneration of mangroves in larger area than the actual affected area as per the survey report by AP Maritime Board.

5. I state that as per the directions of Joint Committee, 8th Respondent has appointed Mangroves expert consultant and with the supervision of APMB started restoring the Mangroves to its normal position for which the following works:

- Channeling work using manual labour.
- Sourcing of saplings and planting of saplings wherever natural growth of Mangroves are not sufficient.
- Sea side sand removal along with debris at regular intervals for establishing channels for ensuring water flow into the triangular pond area
- Establishing tidal water flow into Mangroves area
- Creating main canal from seaside bund to entire length of mangroves up to the road side and joining the sea side by employing manual labour and excavator.
- Creating sub channel branches from main canal for establishing water flows to mangroves.
- Maintenance of canal and sub channels by clearing mud slippages manually wherever is required on regular basis to clear the channels for water flow.



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6. As the current naturally regenerated saplings are able to establish and survive further inflow of water can be facilitated by construction trapezoidal canals for inflow of water to restore the entire area. Further, the sub feeder channel has to been extended, bund has been removed and additional saplings will be planted in the month of November, 2021 to March 2022 in the areas devoid of natural regeneration as indicated by AP Maritime Board. The current photographs are annexed herewith as **Annexure – A** as proof of the growth of mangroves.
7. Therefore, it is respectfully stated that GMR Energy Limited is taking all steps in good faith to restore mangroves as per the recommendations of the Joint Committee and as such I humbly pray that this Hon'ble Tribunal may take the present proceedings on record and dispose the applications since the 8th Respondent has taken all steps to restore the mangroves in the area in question and pass such other or further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

Dated at Chennai on this the 27th day of October 2021



A handwritten signature in black ink, appearing to be "S. S. S.", written over the printed name "8th Respondent".

8th Respondent

VERIFICATION

I, Ravishankar, the authorized signatory of the 8th Respondent do hereby solemnly affirm that the contents of the above are true to the best of my knowledge, information and belief and nothing material is suppressed thereof. I also state that the Annexure mentioned above are the true photographs taken by the representatives of the 8th Respondent.



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Deponent





22-09-2021
10:20













